

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SN CINEMA
ADVERTISING PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	SN Cinema Advertising Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	01.04.2010
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Registrar of Companies, New Delhi Registration No. 201113
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U22222DL2010PTC201113
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Current Registered Office Address: A 419 B, 4 th Floor, Somdatt Chambers 1, 5 Bhikaji Cama Place, New Delhi 110066 Previous Registered Office Address: A 210 & A-211/5, IInd Floor, Somdatt Chambers 1, Bhikaji Cama Place, New Delhi 110066
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	09.10.2025
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	09.10.2025
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Rakesh Kumar Jain IBBI/PA-002/IP-N00053/2017-18/10105
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	E-205, Basement, Greater Kailash, Part II, New Delhi -110048. Email : sirshree.rakesh@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	E-205, Basement, Greater Kailash, Part II, New Delhi -110048. Email : nclt.sncinema@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	08.11.2025

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench has ordered the commencement of liquidation of the SN Cinema Advertising Private Limited on 09.10.2025.

The stakeholders of SN Cinema Advertising Private Limited are hereby called upon to submit a proof of their claims, on or before 08.11.2025, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Rakesh Kumar Jain,
Liquidator
SN Cinema Advertising Pvt Ltd
Place : New Delhi
Date : 13.10.2025



FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SN CINEMA ADVERTISING PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SN Cinema Advertising Private Limited
2.	Date of incorporation of corporate debtor	01.04.2010
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, New Delhi Registration No. 201113
4.	Corporate Identity No. Of corporate debtor	U22222DL2010PTC201113
5.	Address of the registered office and principal office (if any) of corporate debtor	Current Registered Office Address: A 419 B, 4 th Floor, Somdatt Chambers 1,5 Bhikaji Cama Place, New Delhi 110066 Previous Registered Office Address: A 210 & A-211/5, IInd Floor, Somdatt Chambers 1, Bhikaji Cama Place, New Delhi 110066
6.	Date of closure of Insolvency Resolution Process	09.10.2025
7.	Liquidation commencement date of corporate debtor	09.10.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Rakesh Kumar Jain IBBI/IPA-002/IP-N00053/2017-18/10105
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-205, Basement, Greater Kailash, Part II, New Delhi -110048. Email : sirshree.rakesh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	E-205, Basement, Greater Kailash, Part II, New Delhi -110048. Email : ndt.sncinema@gmail.com
11.	Last date for submission of claims	08.11.2025

Notice is hereby given that the Hon'ble National Company Law Tribunal New Delhi Bench has ordered the commencement of liquidation of the SN Cinema Advertising Private Limited on 09.10.2025.

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Rakesh Kumar Jain,
Liquidator
SN Cinema Advertising Pvt Ltd
Place : New Delhi
Date : 13.10.2025

प्रपत्र बी सार्वजनिक घोषणा

(दिवाला और दिवालिया(परिसमापन प्रक्रिया) विनियम, 2016 के विनियमन 12)
एस एन सिनेमा एडवर्टाइजिंग प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

क्र.सं.	विवरण	जानकारी
1.	कोर्पोरेट डेनदार का नाम	एस एन सिनेमा एडवर्टाइजिंग प्राइवेट लिमिटेड
2.	कोर्पोरेट डेनदार की निगमन की तिथि	01/04/10
3.	वह प्राधिकरण जिसके अंतर्गत कोर्पोरेट डेनदार का निगमन / पंजीकरण हुआ है	कंपनी रजिस्ट्रार, नई दिल्ली पंजीकरण सं.: 201113
4.	कोर्पोरेट डेनदार का कोर्पोरेट पहचान सं.	U22222DL2010PTC201113
5.	कोर्पोरेट डेनदार का पंजीकृत कार्यालय और प्रमुख कार्यालय (यदि कोई हो) का पता	वर्तमान पंजीकृत कार्यालय का पता: ए-419 बी, 4 रा फ्लोर, सोमदल चैंबर्स-I, 5, भीकाजी कामा प्लेस, नई दिल्ली 110066 पिछला पंजीकृत कार्यालय का पता: ए-210 तथा ए-211/5, 2 रा फ्लोर, सोमदल चैंबर्स-I, 5, भीकाजी कामा प्लेस, नई दिल्ली 110066
6.	दिवाला समाधान प्रक्रिया की समाप्ति की तिथि	09/10/25
7.	कोर्पोरेट डेनदार की परिसमापन प्रारंभ होने की तिथि	09/10/25
8.	परिसमापक के रूप में कार्य कर रहे दिवाला प्रेसेवर का नाम और पंजीकरण संख्या	राकेश कुमार जैन, IBBI/PA-002/IP-N00063/2017-18/10105
9.	बोर्ड के साथ या पंजीकृत अंतरिम समाधान प्रेसेवर का पता और ईमेल	ई-205 वेसमेट, गेंटर कैंजस, पार्ट II, नई दिल्ली-110048. ई-मेल: sishreerakesh@gmail.com
10.	परिसमापक से संपर्क के लिए उपयोग किया जाने वाला पता और ईमेल	ई-205 वेसमेट, गेंटर कैंजस, पार्ट II, नई दिल्ली-110048. ई-मेल: nch.sncinema@gmail.com

एतद्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी कानून न्यायधिकरण नई दिल्ली पीठ ने 09/10/2025 को एस एन सिनेमा एडवर्टाइजिंग प्राइवेट लिमिटेड के परिसमापन की प्रक्रिया आरंभ करने का आदेश दिया है।

एस एन सिनेमा एडवर्टाइजिंग प्राइवेट लिमिटेड के हितधारकों को सूचित किया जाता है कि वे उपरोक्त क्रमांक 10 के समक्ष उल्लिखित पते पर दिनांक 08.11.2025 तक परिसमापक के पास प्रमाण सहित अपने दावे जमा करें।

विनीत जेडिटों को अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करने होंगे। अन्य सभी हितधारकों अपने दावे, प्रमाण सहित, व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

दावे का मूल या भ्रामक प्रस्तुत करने पर दण्डित किया जा सकता है।

यदि कोई जेडिटों परिसमापन प्रक्रिया के दौरान अपने दावे प्रस्तुत नहीं करता है, तो दिवाला समाधान प्रक्रिया के दौरान ऐसे जेडिटों द्वारा प्रस्तुत दावा दिवाला और ऋणसोधन अधिनियम बोर्ड ऑफ डायरेक्टर्स (कोर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया विनियम, 2016) की धारा 38 के अंतर्गत प्रस्तुत किया गया माना जाएगा।

राकेश कुमार जैन

परिसमापक

स्थान: नई दिल्ली

दिनांक : 13.10.2024

एस एन सिनेमा एडवर्टाइजिंग प्रा. लि.

IN THE MUMBAI DEBT RECOVERY TRIBUNAL NO. 1 RECOVERY PROCEEDING No. 179 of 2005
WARRANT OF ATTACHMENT OF IMMOVABLE PROPERTY UNDER RULE 48 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF THE DEBTS & BANKRUPTCY ACT, 1993.
IN THE MATTER OF
Exhibit No: 97
Next Date: 04/11/2025

CANARA BANK**CERTIFICATE HOLDER**
VERSUS
M/S. SVC SUPERCHEM LTD & ORS**CERTIFICATE DEBTORS**

- To,
1. **M/s. SVC Superchem**
- i. 301, Shubham Centre-1, 3rd Floor, Near Holy Family Church,491,Cardinal Gracious Road, Andheri (East), Mumbai 400 099
- ii. Chhata Barsana Road, Chhatta, District Mathura-281401,U.P .
- iii. 303, Guru Amardas Bhavan, 78, Nehru Place, New Delhi-110099
- iv. C-91, 1st Floor, East of Kailash, New Delhi-110065.
2. **IFCI Limited**, IFCI Tower, 61, Nehru Place, New Delhi-110019.
3. **State Bank of India** (Erswhile State Bank of Bikaner and Jaipur), 71-72, Laxmi Bhavan, Nehru Place, New Delhi 110019.
4. **Bank of India Mumbai Corporate Banking Branch**, 78-80, MG Road, Mumbai 40002.
5. **Unit Trust of India** ,Kshmalaya, 1st floor, 13,Sir Vithaldas Thakersey Marg, (New Marine Lines),Mumbai 400 020.
6. **Life Insurance Corporation of India** , Yogakshema,Jeevan Bhima Marg, Mumbai 400021.
7. **General Insurance Corpn. of India** ,Suraksha, Churchgate, Mumbai.
8. **New India Assurance Co Ltd** ,New India Assurance Bldg, 87, Mahatma Gandhi Road, Fort, Mumbai 400023.
9. **Oriental Insurance Company Ltd**
- i. Oriental House, A-25/27, Asaf Ali Road, NewDelhi-110 002 .
- ii. Oriental House, 5th Floor, 7, J Tata Road, Churchgate, Mumbai 400020.
10. **United India Insurance Company Ltd**
- i. 24, Whites Road, Chennai 600014 .
- ii. Office No.2,3rd Floor,Maker Bhavan No.1, Churchgate, Mumbai 400020.
11. **National Insurance Company Ltd**
- i. 3, MiddletonStreet, Calcutta-70071 .
- ii. MBRO-1.12, Jamshedji Tata Road, Churchgate, Mumbai-21.
12. **State Bank of India** ,
- i. Mumbai Main Branch Building, 2nd Floor, Mumbai Samachar Marg, Fort, Mumbai 400 023
- ii. State Bank Bhavan, Madame Cama Road, Nariman Point, Mumbai 400 021.
13. **Central Bank of India**
- i. Chandermukhi, Nariman Point, Mumbai 400 021 .
- ii. Executor & Trustee Department at Jehangir Wadia Building, 51, Mahatma Gandhi Road, Mumbai 400 023.

Whereas you **M/s. SVCSuperchem Ltd & Ors** have failed to pay the sum of **Rs. 22,15,65,110/- (Rupees Twenty Two Crore Fifteen Lakhs Sixty Five Thousand One Hundred Ten Only)** alongwith pendent lite and future interest payable by you in respect ofRecovery/CertificateNo. 179 of 2005.

That the further assets have been identified by the Bank and accordingly Learned RecoveryOfficerhas directed to attach the properties thereto.

You are hereby prohibited and restrained, until further orders, from transferring, alienating, creating third party interest, parting with possession, charging or dealing with the under mentioned property in any manner and that all persons be and that they are prohibited fromtaking any benefit under such transfer, alienation, possession or charge.

Specification of immovable and movable property

- All that piece ALLthat piece or parcel of non-agricultural freehold land bearing 3401/Plot No. 1 & 2 admeasuring in all 06.50 Hectares Are or thereabouts and bearing Aakar at Rs.4.62, situate and lyingand being at the VillagePalas, District Raigad, in the State of Maharashtra purchased under a Sale Deed dated 15th July 1996 entered into by and between the Company as the Purchaser and Ms.VimlaRamanurthy as the Vendor and lodged for registration with the Sub-Registrar, Roha under Serial No. 856 dated 15th July, 1996 and bounded as follows:- **On or towards the North : Internal Road ,On or towards the South : Petron In ,On or towards the East: National Highway No.17 ,On or towards the West: Plot No.3.Together with the buildings, structures, erections and godowns and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.**

- The whole of the moveable properties including the Company's moveable plant and machinery, machinery spares, tools and accessories and all other movables including the stock of raw materials, goods-in-process, semi-finished and finished goods, components, consumable stores and spares not relating to plant and machinery, i.e. "the Bankers' Goods" both present and future, pertaining to the Company's land situate at Village Palas, District Raigad in the State of Maharashtra, whether installed or not and whether now lying loose or in cases or which are now lying or storedor be in or about or shall hereafter from time to time during the continuance of the security of these presents, be brought into or upon or be stored or be in or about the Company's aforesaid land or whereverelse the same may be or be held by any party to the order or disposition of the Company or in the course of transit or delivery howsoever and wheresoever in the possession of the Company and either by way of substitution or addition.

- All stocks, raw materials, goods in process, semi-finished and finished goods, consumable goods / stores, book-debts, outstanding moneys, receivables, claims, bills, all present and future assets / movables of the Defendant No.1 lying at Village Palas, District Raigad and also at Village Gauhani, Chhata, Toomola, District Mathura and at any other place.

4. Description of the Immoveable Properties Particulars of property as follows:

First schedule

Village: Guwahari

- Sale deed No. 1664 dt. 14/5/93 executed by Smi. Maya N/o Hare Krishna, in favourofthe Companyin respect ofland admeasuring 3.99 acres Khasra No.63 ofVillage Guwahari Teh. Chhata Distt. Mathura U.P.
- Sale deed No.4634 dt. 27/12/93 executed by Shri Krishna-Hari Govinda, Basudev and Prahlad S/o Prabhatti, in favour of the Company in respect ofland admeasuring 0.61 acres Khasra No. 74 of Village GuwahariTeh. Chhata Distt. Mathura U.P.

- Sale deed No. 4165 dt. 14/10/98 executed by Shri Ram Narain, Radha Raman,Jagdish, Sita Ram, S/o Ram Swaroop,in favour of the Company in respect of land admeasuring 2.43 acres Khasra No.74 of Village GuwahariTeh. Chhata Distt. Mathura U.P.

Village:Chalta

- Sale deed No. 4168 dt.14/10/93 executed by Shri. Ram Narayan S/ O Shri Ram Swaroop, in favour ofthe Companyin respect ofland admeasuring 1.63 acres Khasra No. 137 of Village Chhata Teh. Chhata Distt. Mathura U.P.
- Sale deed No.4166 dt.14/10/93 executed by Sh. Radha Raman S/o Shri Ram Swaroop , in favour of the Company in respect of land admeasuring 1.63 acres Khasra No. 137 of Village Chhata Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 4633 dt.27/ 12/93 executed by Sh. Krishnu Hari, Govinda,Basdev, Prahlad S/o Prabhatti, in favour of the Company in respect ofland admeasuring 1.63 acres Khasra No. 137 ofVillage Chhata Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 4167 dt.14/10/93 executed by Sh. Zagdish S/o Sh. Ram Swaroop , in favour of the Company in respect of land admeasuring 1.63 acres Khasra No. 137 of Village Chhata Teh. Chhata Distt. Mathura U.P.
- Sale deed No. 4169 dt.14/10/93 executed by Sh. Sita Ram S/o. Sh. Ram Swaroop , in favour of the Company in respect of land admeasuring 1.63 acres Khasra No. 137 of Village Chhata Teh. Chhata Distt. Mathura U.P.

Village: Toomola

- Sale deed No. 1160 dt.03/03/93 executed by Sh. Har Chand, Sher Singh S/O Bhovalli , in favour of the Company in respect of land admeasuring 3.67 acres Khasra No. 581 of VillageToomolaTeh. Chhata Distt. Mathura U.P.
- Sale deed No. 1157 dt.03/03/93 executed by Sh. Pooran & Pratap S/O Bhovalli , in favour of the Company in respect of land admeasuring 3.67 acres Khasra No. 581 of VillageToomolaTeh. Chhata Distt. Mathura U.P.
- Sale deed No. 1158 dt.03/03/93 executed by Sh. Har Chand, SherSingh S/O Sh. Bhovalli, in favour ofthe Company in respect of land admeasuring 3.33 acres Khasra No.581 ofVillageToomolaTeh. Chhata Distt. Mathura U.P.

- Sale deed No. 1159 dt.03/03/93 executed by Sh. Pooran & Pratap S/ O Bhovalli , in favour of the Company in respect of land admeasuring 3.33 acres Khasra No. 581 of VillageToomolaTeh. Chhata Distt. Mathura U.P.

Village:Dhamsingha

- Sale deed No.4671 dt.30/12/93 executed by Sh. Keji Ram Bharsi & Chhutan S/o Ram Prasad, in favour of the Company in respect of land admeasuring 0.59 acres Khasra No. 200 of Village Dhamsingha Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 1929 dt.17/05/93 executed by Sh. Gopal S/O Gyasi in favour ofthe Companyin respect ofland admeasuring 0.30 acres Khasra No. 200 ofVillageDhamsinghaTeh Chhata Distt. Mathura U.P.
- Sale deed No.255 dt.14/05/93 executed by Sh. Prabhu, Putahokan Grichar S/O Gyasi, in favour of the Company in respect of land admeasuring 0.09 acres Khasra No. 200 of Village Dhamsingha Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 114 dt.17/05/93 executed by Sh. Gopal Radhy-lal, Hari S/ O Ghury , in favour of the Company in respect of land admeasuring 5.39 acres Khasra No. 202 of Village Dhamsingha Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 1927 dt. 17/05/94 executed by Sh. Phoof Chand S/o Gulbi, in favour of the Company in respect of land admeasuring 3.16 acres Khasra No. 204 of Village Dhamsingha Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 118 dt.14/05/93 executed by Sh. Hax Charan S/o Thakur Lal, in favour of the Company in respect of land admeasuring 7.02 acres Khasra No. 205 of Village Dhamsingha Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 2231 dt.29/05/93 executed by Sh. Ramesh Chand, Mahesh Chand S/o of Ram Dayat, in favour of the Company in respect of land admeasuring 3.45 acres Khasra No.206 of Village Dhamsingha Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 2232 dt.29/05/93 executed by Sh. Rajendra Prasad, Subhash Chand S/o Ramdayal , in favour of the Company in respect of land admeasuring 3.45 acres Khasra No. 206 of Village Dhamsingha Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 1954 dt.20/05/93 executed by Sh. Govind Ram, S/o Radha Raman , in favour of the Company in respect of land admeasuring 2.26 acres Khasra No. 207 of Village Dhamsingha Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 2461 dt.15/06/94 executed by Sh. Govind Ram S/o Ganpat (Guardian of Minors) in favour of the Company in respect of land admeasuring 2.26 acres Khasra No. 207 of Village Dhamsingha Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 4087 dt.15/06/94 executed by Sh. Girdhari S/o Khushi Ram, in favour of the Company in respect of land admeasuring 8.62 acres Khasra No. 208 of Village Dhamsingha Teh. Chhata Distt. Mathura U.P.

Village : Bhadawal

- Sale deed No. 117 dt.17/05/93 executed by Shri Kailan and Dore S/ O Bhedi in favour ofthe Companyin respect ofland admeasuring 4.03 acres Khasra No. 165/1 ofVillageBhadawalTeh. Chhata Distt. Mathura U.P.

- Sale deed No. 116 dt.17/05/93 executed by Sh. Chati S/o Pooran, in favour ofthe Companyin respect ofland admeasuring 4.03 acres Khasra No. 165/2 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 2460 dt.15/06/94 executed by Sh. Uzero S/o Ganpat, in favour of the Company in respect of land admeasuring 0.88 acres Khasra No. 209 of VillageBhadawal Teh. Chhata Distt. Mathura U.P

- Sale deed No. 1995 dt.20/05/93 executed by Sh. GovindRam S/o Radha Raman, in favour of the Company in respect of land admeasuring 0.88 acres Khasra No. 209 of VillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 4088 dt.17/06/94 executed by Smt. Gfitiraj S/o Rosham Laiand Smt. PremBati W/O Hart in favour ofthe Company in respect ofland admeasuring 0.88 acres Khasra No.210 ofVillage Bhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 115 dt.14/05/93 executed by Sh. Sankar, Dalchand s Shyam Sunder S/O Bahori, in favour of the Company in respect ofland admeasuring 4.74 acres Khasra No.217 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 2811 dt.06/09/93 executed by Sh. Dal' Chand, Mangal, S/o Bissu, in favour of the Company in respect of land admeasuring 3.00 acres Khasra No. 265 of Village Bhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 3820 dt.06/09/93 executed by Sh. Ram Prashad S/o Panni, in favour of the Company in respect of land admeasuring 2.96 acres Khasra No. 266 of Village Bhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 3822 dt.06/09/93 executed by Sh. Ram Prashad S/o Panni, in favour of the Company in respect of land admeasuring 2.96 acres Khasra No. 266 of Village Bhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 3818 dt.06/09/93 executed by Sh. Ram Prashad S/o Panni, in favour of the Company in respect of land admeasuring 2.96 acres Khasra No. 266 of Village Bhadawal Teh. Chhata Distt. Mathura U .P.

- Sale deed No.3819 dt.06/09/93 executed by Sh. Ram Prashad S/o Panni, in favour of the Company in respect of land admeasuring 2.96 acres Khasra No. 266 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No.3821 dt.06/09/93 executed by Sh. Ram Prashad S/o Panni, in favour of the Company in respect of land admeasuring 2.96 acres Khasra No. 266 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P. =

- Sale deed No.3817 dt.06/09/93 executed by Sh. Dal' Chand, Mangal, S/o Bissu, in favour of the Company in respect of land admeasuring 1.19 acres Khasra No. 268 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 3812 dt.06/09/93 executed by Sh. Harchand S/o Gyasi, in favour of the Company in respect of land admeasuring 2.60 acres Khasra No. 269 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.'

- Sale deed No. 3815 dt.06/09/93 executed by Sh. Harchand S/o Gyasi, in favour of the Company in respect of land admeasuring 2.61 acres Khasra No. 269 of Village Bhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No.3813 dt.06/09/93 executed by Sh. Nandlal S/o Vipati in favour ofthe Companyin respect of land admeasuring 2.61 acres Khasra No. 269 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 3816 dt.06/09/93 executed by Sh. Gopal S/o Vipati in favour ofthe Companyin respect ofland admeasuring 2.60 acres Khasra No. 269 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 3814 dt.06/09/93 executed by Sh. Babu Lal S/o Ruman Lal, in favour of the Company in respect of land admeasuring 2.09 acres Khasra No. 272 of VillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No.3-09 dt.14/06/93 executed by Sh. Jay Ram S/o S/o Raman in favour of the Company in respect of land admeasuring 2.00 acres Khasra No. 272 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 3010 dt.06/09/93 executed by Sh. Devi Ram S/o Raman in favour of the Company in respect of land admeasuring 2.00 acres Khasra No. 272 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 2164 dt.26/05/93 executed by Sh. Ved Ram S/o Gangadhar in favour of the Company in respect of land admeasuring 0.52 acres Khasra No. 273 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 120 dt.26/05/93 executed by Sh. Ramesh Suresh, Kamal, Mahadev, Harprasad, S/o Hadan in favour ofthe Company in respect of land admeasuring 18.61 acres Khasra No. 273 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 121 dt.26/05/93 executed by Sh. Laxman, Govind Ram, . Jamuna Prasad, Bhagvat Prasad S/o Ved Ram in favour of the Company in respect of land admeasuring 14.99 acres Khasra No.273 of Village Bhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 1928 dt.17/05/93 executed by Sh. Rampal S/o Radhey Shyan in favour of the Company in respect of land admeasuring 1.81 acres Khasra No. 286 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 4632 dt.27/ 12/93 executed by Sh. Kishah Hari, Govind Vasudev, and Prahlad S/o Prabhatti, in favour of the Companyin respect ofland admeasuring 1.98 acres Khasra No.288 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No.4173 dt.14/ 10/93 executed by Sh. Sita RamS/o Ram Swaroop, S/o Prabhatti in favour ofthe Company in respect ofland admeasuring 1.98 acres Khasra No. 288 ofVillage Bhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No.4171 dt.14/ 10/93 executed by Sh. Radha Raman S/o Ram Swaroop, in favour of the Company in respect of land admeasuring 1.98 acres Khasra No. 288 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No.4172 dt.14/ 10/93 executed by Sh. Ram Harayan S/o Ram Swaroop, in favour of the Company in respect of land admeasuring 1.98 acres Khasra No. 288 ofVillage Bhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No.4170 dt.14/10/93 executed by sn, Jagdish S/o Ram Swaroop,in favour ofthe Companyin respect ofland admeasuring 1:98 acres Khasra No. 288 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Certifyextracts ofrevenue records (43 in Nos.)

First Schedule

Directly Purchased Land

Village: Guwahari

- Sale deed No. 2400 dt. 16/6/94 executed by Sh. Tuia Ra, S/o Shri Chand, in favour of the Company in respect of land admeasuring 7.33 acres in Khasra No.71 ofVillageGuwahari Teh. Chhata Distt. Mathura U.P.

Village: Chhata

- Sale deed No. 4346 dt.17/ 12/93 executed by Shri. Purosh- tam S/O Shri Rupi, in favour of the Company in respect of land admeasuring 0.82 acres Khasra No. 138 of VillageChhata Teh. Chhata Distt. Mathura U.P. Village: Dhamsingha

- Sale deed No. 1057 dt.22/3/95 executed by Sh. Parsuram S/o Sh. Thakur Lal , in favour of the Company in respect of land admeasuring 7.01 acres Khasra No.205 ofVillageDhamsingha Teh. Chhata Distt. Mathura U.P. Village: Bhadawal

- Sale deed No. 2506 dt.2076/94 executed by S/Shri Ram... shwar, Bhole and Muli in favour of the Company in respect of land admeasuring 1.15 acres Khasra No. 221 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 119 dt.11/1/94 executed by Sh. Kishen Lal S/o Shukh Ram, in favour of the Company in respect of land admeasuring 15.06 acres Khasra No. 275 ofVillageBhadawal Teh. Chhata Distt. Mathura U.P.

- Sale deed No. 2399 dt.16/06/94 executed by Sh. Babulani Brahmaand S/o Mathi, in favour ofthe Companyin respect ofland admeasuring 2.70 acres Khasra No.289 ofVillageBhada- wal Teh. Chhata Distt. Mathura U.P.

Acquired Land.

- Copy of agreement dated 17.04.95 with State Government in terms of section 41 of Land Acquisition Act 1894 in favour of the Company in respect of land admeasuring 9.90 acres in Khasra No. 212 and 17.437 acres in Khasra No. 227 of Village Bhadawal Teh. Chhata Distt. Mathura U.P.

- Copy of award dated 25.0.95 from State Govt.
- Possession memo date 25.5.95 from State Govt..u/s17 of Land Acquisition Act, 1894

- Letter from Special Land Acquisition Officer confirming no pending writ or petition

- Letter from Uttar Pradesh state government dated 22/08/96 regarding mortgage permission

- Letter from state government dated 5/07/96 regarding 90 days notice to FTCLand other Institutions and Banks before exercising the rights under the agreement dated 17/04/95.

- Certifiedextracts ofrevenue records (5 in nos.)

SECOND SCHEDULE

(Description of Immoveable Properties)

Sr No	Khasra	Village	Area (Acres)
Directly purchased land			
1	72	Guwhari	7.33
2	138	Chhatta	0.82
3	205	Dhamsingha	7.01
4	221	Bhadawal	1.15
5	275	Bhadawal	15.06
6	289	Bhadawal	2.70
Acquired land is] s 6 ofLand AcquisitionAct, 1984			
7	212	Bhadawal	9.90
8	227	Bhadawal	17.437
			61.407

together with all buildings and constructions erected/to be erected thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.

Given under my hand and seal of the Tribunal on this 30th day of,September 2025 at Mumbai

(/c Yatindra Kumar Sinha)
Recovery Officer,
Debt Recovery Tribunal

SEAL



IDBI BANK LTD
 Chawri Bazar Branch, Delhi

NOTICE FOR BREAK OPEN OF LOCKER
 This is to inform you that the locker holders of our Chawri Bazar Branch relating to the following locker accounts have failed and neglected to pay the prescribed locker rent for a long time in spite of our various notices and demands made to them. As per the Terms and conditions agreed to by the locker holder, the bank will be at liberty to break open the said lockers in the event of non-payment of rent. Accordingly, it is proposed to break open the said locker on **15.01.2026** by serving the formalities and the respective locker holders are advised to approach the branch before the due date and settle the dues to avoid action. The charges for break open would be borne by the renters and the bank reserves the right to take legal action for recovery of the same along with rent arrears / other charges etc.

No.	Branch Name	Locker No.	Due from	Name and Address
1	Chawri Bazar Branch	G2-10	01-04-2022	M/s.Parveen Enterprises H.no. 2042, D 3, T/F, Gali Kalyan Pura, Turkman Gate, North, Delhi, Pin 110006
2	Chawri Bazar Branch	G2-12	01-04-2022	Mrs. Mamta Verma 2085, Katra Gokul, Shah Bazar Sita Ram, North Delhi, Nor24, Pin-110006

Date: 14.10.2025
 Place: New Delhi

SD/-
 Authorized Signatory
 IDBI Bank, Chawri Bazar Branch



HDFC BANK
 We understand your world

Department for Special Operations : HDFC Bank Ltd., Ground Floor, Gulab Bhawan, 6, Bahadur Shah Zafar Marg, ITO, New Delhi 110002

DEMAND NOTICE -U/S 13(2) OF THE SARFAESI ACT, 2002
 Notice is hereby given to under mentioned borrower, guarantor(s) & mortgagor(s) who have defaulted in re-payment of the loan facility(ies) obtained by them from HDFC Bank Ltd. and whose loan account has been classified as Non-Performing Asset (NPA) as on 30.09.2021. The notices were issued on 23.07.2025 to them u/s 13(2) of the Securitisation of Reconstruction of Financial Assets and Enforcement of the Security Interest Act, 2002 (SARFAESI Act, 2002) on their last known addresses but few of them have returned un-served, thus they are being informed by way of this public notice.

Name of the Borrower :- 1. M/s Krishna Industries Through its Proprietor Mr. Munish Kumar Jain, M/s Krishna Industries, Rithani HCL, Rithani, Meerut, Meerut City (Near Main Road) Uttar Pradesh -250002.

Name of the Proprietor/ Guarantor/ Mortgagor :-2. Mr. Munish Kumar Jain, House No. 214, Ganj Bazar, Chandragupta Puri, Meerut City, (Near Main Road, Bus Stand Delhi Road) Meerut, Uttar Pradesh – 250001. Also At: M/s Krishna Industries Rithani HCL, Rithani, Meerut, Meerut